



LEGISLATIVE ASSEMBLY OF THE STATE OF
GOA

**The City of Panaji Corporation (Amendment)
Bill, 2026**

(Bill No. 12 of 2026)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM
JANUARY, 2026

The City of Panaji Corporation (Amendment) Bill, 2026

(Bill No. 12 of 2026)

A

BILL

further to amend the City of Panaji Corporation Act, 2002 (Act 1 of 2003).

5 Be it enacted by the Legislative Assembly of Goa in the Seventy-sixth Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the City of Panaji Corporation (Amendment) Act, 2026.

10 (2) It shall be deemed to have come into force on the 14th day of November, 2025.

2. Amendment of section 256.— In the City of Panaji Corporation Act, 2002 (Act 1 of 2003), (hereinafter referred to as the “principal Act”), in section 256, in sub-section (1), after the existing proviso, the following proviso shall be inserted, namely:-

15 “Provided further that a building which is reflected in the record of rights and the first promulgated survey plan prepared under the provisions of the Goa Land Revenue Code, 1968 (9 of 1969) shall be deemed to have been erected with due permission of the Commissioner.”.

20 **3. Repeal and Saving.**— (1) The City of Panaji Corporation (Amendment) Ordinance, 2025 (Ordinance No. 2 of 2025) is hereby repealed.

25 (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to insert a proviso in sub-section (1) of section 256 of the City of Panaji Corporation Act, 2002 (Act 1 of 2003) so as to provide that a building which is reflected in the record of rights and in the first promulgated survey plan prepared under the Goa Land Revenue Code, 1968 (9 of 1969), shall be deemed to have been erected with due permission of the Commissioner.

The Bill also seeks to repeal the City of Panaji Corporation (Amendment) Ordinance, 2025 (Ordinance No. 2 of 2025), promulgated by Governor of Goa on 14/11/2025.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

No Financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Porvorim–Goa
13th January, 2026

(VISHWAJIT RANE)
Minister for Urban Development

Assembly Hall,
Porvorim-Goa,
13th January, 2026

NAMRATA ULMAN
Secretary to the Legislative
Assembly of Goa

ANNEXURE

**EXTRACT OF THE CITY OF PANAJI CORPORATION
ACT, 2002 (GOA ACT 1 OF (2003).**

256. Prohibition of erection or re-erection of buildings, without permission.— (1) No person shall

- (i) erect or re-erect any building; or
- (ii) commence to erect or re-erect any building; or
- (iii) make any material external alteration to any building; or
- (iv) construct or reconstruct any projecting portion of a building which the Commissioner is empowered by section 267 to require to be set back or is empowered to give permission to construct or reconstruct,---
 - (a) unless the Commissioner has either by an order in writing granted permission or has failed to intimate within the prescribed period his refusal of permission for the erection or re-erection or the building or for the construction or re-construction of the projecting part of the building, or
 - (b) after the expiry of one year from the date of the said permission or such longer period as the Commissioner may allow or from the end of the prescribed period as the case may be:

Provided that nothing in this section shall apply to any work, addition or alteration which the Corporation may by bye-law declare to be exempt.

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